

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 80 OF 2025**

Satrughan Prasad

...Applicant

-Vs-

State of Jharkhand & Ors.

...Respondents

INDEX

Sl. No.	Description of Documents to be relied upon	Page No.
1.	Affidavit-in-Opposition on behalf of Respondent No. 2	1 – 10
2.	Annexure R1- A copy of the request dated 05-12-2023 issued by Mr. Navin Jaiswal.	11 – 12
3.	Annexure R2 - A copy of the representation dated 08.02.2024.	13 – 15
4.	Annexure R3 - A copy of the consideration of Tender by the Committee.	16 – 23
5.	Annexure R4 – A copy of the work order dated 14.10.2024	24 – 28
6.	Annexure R5 – A copy of request to extend the project.	29 – 31

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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 80 of 2025

Satrugan Prasad Aged about 50 years S/o Uma Shankar Prasad Permanent Resident of Guraru, Post Office and Police Station- Guraru, District- Gaya, State- Bihar, PIN-824118 currently Residing at Mahavir Nagar, Phase-II, Post Office- Argora, Police Station- Argora, District- Ranchi-834002 Email ID- spagrawal426@gmail.com.

...Applicant

-Vs-

1. State of Jharkhand through Principal secretary, Drinking Water and sanitation Department, Nepal House, Post Office- Doranda, Police Station- Doranda, District-Ranchi-834002 (Jharkhand), Email ID dwsdacs@gmail.com.

2. Municipal Commissioner, Ranchi Municipal Corporation,

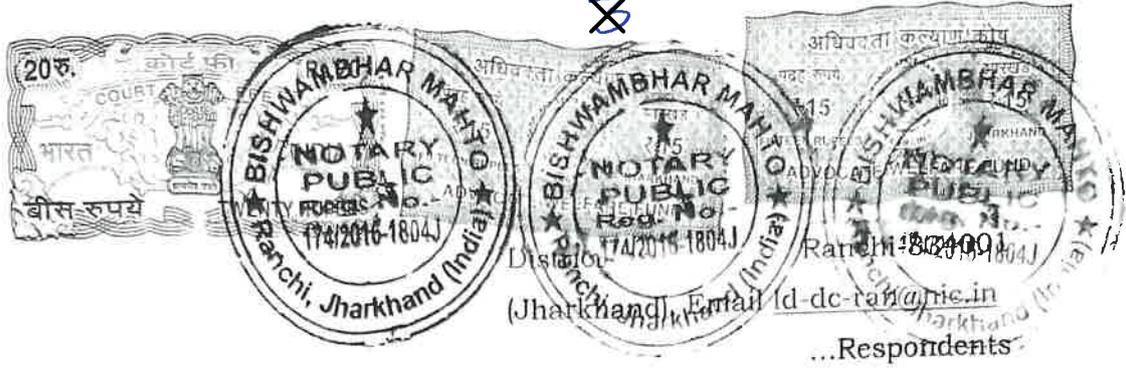
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Kachari, Post Office-G.P.O.,
Police Station- Kotwali, District-
Ranchi-834001 (Jharkhand)
email ID-
cco@ranchimunicipal.com.

3. Jharkhand Urban
Infrastructure Development
Company limited (JUIDCO)
through Chairman-cum-
Managing Director having office
at 3rd Floor, Pragati Sadan,
(RRDA Building), Kutchery
Chowk, Post Office- G.P.O., Police
Station- Kotwali, District Ranchi-
834001 (Jharkhand) Email ID-
ud.secy@gmail.com

4. Jharkhand State Pollution
Control Board, Through Member
Secretary, H.E.C., Post Office and
Police Station- Dhurwa, District-
Ranchi, PIN-834004 (Jharkhand)
Email Id-ranchijspcb@gmail.com

5. Deputy Commissioner-cum-
District Magistrate, Ranchi, Post
Office-G.P.O., Police Station-
Kotwali, District- Ranchi-834001



AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NO. 2 TO THE ORIGINAL APPLICATION

Authorised Under Notaries Act 1952 & Notaries Rules 1956 Govt. of Jharkhand, Ranchi (India)

I, Sarjay Kumar, son of Lete Ajodhya Prasad, aged about 46 years, ___ of the Ranchi Municipal Corporation, the Respondent no. 2 herein, working for gain at Ranchi Municipal Corporation, do hereby state as follows:

1. I say that I am Additional Municipal Commissioner of the Ranchi Municipal Corporation, the Respondent no. 2 herein and duly authorized to swear and affirm the present affidavit in opposition for and on behalf of the Answering Respondent no.
2. I say that I have received a copy of an Original Application. I say that I have read and understood the contents of the said Original Application.
3. At the very outset, the contents of the Original Application, save and except specifically admitted, are denied in toto, as if the same were set out hereunder denied in seriatim. No part of the Original Application may be deemed to have been admitted for want of traverse.
4. Before dealing with the contents of the Original Application, I would like to set out the true and correct facts for consideration of this Hon'ble Tribunal.

02 AUG 2025

Ref. No. 134 Date 02/08/2025



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- (a) The Answering Respondent, the Ranchi Municipal Corporation (RMC) is governed by the Jharkhand Municipal Act, 2011. This act, and therefore the RMC, falls under the purview of the 74th Constitutional Amendment Act, 1992, which delegates urban management responsibilities to urban local bodies. These include urban planning, land-use regulation, economic and social development, and providing essential services like water supply, sanitation, and fire services. The RMC also focuses on environmental concerns, slum improvement, and poverty alleviation.
- (b) The work of which the applicant is complaining about is of construction of a drainage near his house.
- (c) The said work for construction of drainage was taken up in view of several requests received from the people residing in the said locality.
- (d) In fact, the present sitting member of Jharkhand Legislative Assembly Mr. Navin Jaiswal had written to Ranchi Municipal Corporation vide his letter number 1070/NJ/23 dated 05-12-2023 requesting Ranchi Municipal Corporation to undertake the construction of the drain in question from his MLA fund under "Nagrik Suvidha Fund". A copy of the request issued alongwith its transaction in English is annexed and marked as **Annexure R-1**.

02 AUG 2025



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- (e) Subsequently, even the local residents of the area also made a representation on 8th February 2024 requesting for the construction of the drain in question so that they could get better citizen facilities in their locality. A copy of the request issued alongwith its transaction in English is annexed and marked as **Annexure R-2**.
- (f) Accordingly, for the welfare of the general public, after conducting necessary inspection and identifying the site and drawing a map of the proposed drain, a notice inviting Tender NIT No. 184 dated 02-07-2024 was floated for the construction of the drain in question. A copy of the tender notice alongwith its transaction in English is annexed and marked as **Annexure R-3**.
- (g) The work order for the construction of the drain in question was awarded to the contractor on 14th October 2024 at a cost of Rs 15,56,044/-. A copy of the work order alongwith its transaction in English is annexed and marked as **Annexure R-4**.
- (h) The work awarded to the contract is also at an advanced stage and in fact, 93% of the payment has been made to the contractor for the work completed.
- (i) The locality in question did not have any drainage system prior to this work. With the completion of this work the citizens of the locality would be able to enjoy better citizens facilities and their life will become much easier.

02 AUG 2025



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This would also reduce pollutions and would lead to effective management of waste.

- (j) While the said project is ongoing, the citizens of the adjoining locality have also requested to extend this drain to their locality to cater to their needs. A copy of the request alongwith its transaction in English is annexed and marked as **Annexure R-5**.
- (k) No other than citizen of the locality apart from the petitioner has any grievance from the said project.
- (l) In fact, the instant complaint is motivated as the main grievance of the petitioner is not the construction of the drain but he wants the drain to be constructed on the other side of the road so that the drain is on the side of his neighbour, instead of his side.
- (m) Post receipt of the complaint, the answering respondent no. 2 has caused an inspection of the site to ascertain if there is any possibility of contamination of drinking water. However, upon examination, it was found that Ranchi Municipal Corporation has constructed a 1.5'X2' size RCC drain in public interest in a length of about 1200 feet. In this entire length, 3'-3' water supply pipe has been safely crossed only at two places while making culverts. The water supply pipe is completely safe. In the remaining length, RCC drain has been constructed parallel to the water supply line in which the water supply pipe line has not been damaged anywhere. Therefore, the question of

02 AUG 2025



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contamination of drinking water does not arise anywhere due to the construction of this drain.

5. While relying upon the contents of the foregoing paragraphs and repeating and reiterating what is stated therein, the contents of the OA are deal with hereinafter in seriatim.
6. The contents of the Synopsis, save and in so far as are matters of record, are denied and disputed. It is denied that there is any possibility of contamination of drinking water pipeline in view of the construction of the drain as alleged or at all. I say that the application filed by the applicant is motivated and mala fide.
7. The contents of the List of Dates, save and in so far as are matters of record, are denied and disputed. It is denied that the construction of the drainage system started in January, 2025. It denied that the drainage system is constructed in such a way to inhibiting the already installed water pipeline. The so-called representation of the petitioner is denied.
8. The contents of paragraph 1 of the OA, save and in so far as are matter of record, are denied and disputed. It is denied that the water connection is installed through a plastic pipe.
9. The contents of paragraph 2 of the OA, save and in so far as are matters of record, are denied and disputed. It is denied that the construction of the drain started on January, 2025. It is denied that the drainage system is constructed in such a way to inhibit the already installed water pipeline. It is

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stated that while construction of the drain, sufficient safeguards have been taken to avoid any pollution. It is stated that there is no possibility of contamination of the water pipeline due to construction of the drain. It is denied that the photographs annexed to the application as annexure P1 would show that the water pipeline is within the drainage. The applicant has failed to specify the area of which the pictures have been annexed.

10. The contents of paragraph 3 of the OA, save and in so far as are matters of record, are denied and disputed. It is denied that any pollution will be caused to the river dibdih and harmu.
11. The contents of paragraph 4 of the OA, save and in so far as are matters of record, are denied and disputed. It is denied that the drinking water supplied will be contaminated.
12. The contents of paragraph 5 are denied and disputed. It is stated and submitted that the statements made in paragraph under reference are mere conjecture. It is denied that in future there will be any issue with regard to non-supply of drinking water or that to resolve the same, the drainage system would have to be destructed.
13. The contents of paragraph 6, 7, 8 and 9 save and in so far as are matters of record, are denied and disputed. It is denied that the answering respondent is assisting either directly or indirectly in any illegal acts of polluting drinking water. It is denied that the drinking water is being polluted

02 AUG 2025



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for any act of the answering respondent or at all. It is denied that the petitioner has protested to the construction of the drainage system or that that any threats have been held out by the answering respondent to implicate the applicant in any false and frivolous criminal case. It is denied that the petitioner has met with the answering respondent.

14. The contents of paragraph 10 and 11, save and in so far as are matters of record, are denied and disputed. The contents of the representation of the petitioner dated 24.01.2025 are denied and disputed. It is denied that the water pipeline is a part of the drainage. It is denied that the respondent no. 2 do not have any plan to treat the sewage water before it will drain into the river or that the river will be polluted.
15. The contents of paragraph 12, save and in so far as are matters of record, are denied and disputed. The contents of the letter dated 24.04.2025 are denied.
16. The contents of paragraph 13, save and in so far as are matters of record, are denied and disputed. It is denied that any activities are being carried out in violation of the environmental laws and the guidelines issued by this Hon'ble Tribunal or by the Hon'ble Supreme Court of India.
17. The contents of the grounds are denied and disputed. It is denied that any of the grounds are legal or valid or tenable

02 AUG 2025



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or good grounds in the eyes of law. As such the grounds as a whole deserve to be disregarded.

18. The contents of the paragraph on limitation, save and in so far as are matters of record, are denied and disputed. It is denied that the application is not barred by limitation or that the cause of action is subsisting. The answering respondent reserves legal submissions on the question of limitation.

19. The contents of the prayer clause are denied and disputed. It is denied that this Hon'ble Tribunal may be pleased to grant any of the prayers sought by the Original Applicant. For the reasons stated hereinabove, the Original Application deserves to be dismissed with exemplary costs and strictures against the Original Applicant.

20. The statements contained in paragraphs 1 to 5 of the foregoing paragraphs are true to my knowledge and believed to be true and the rest are my respectful submissions made before this Hon'ble Tribunal.

02 AUG 2025

Prepared in my office

[Signature]

Advocate

[Signature]

The Deponent is known to me

[Signature]
Advocate
04/08/2025
E No 1216/95



Signature Attested and Identification of Lawyer.

नवीन जयसवाल
विधायक
64-इटिया विधानसभा



R-2

कार्यालय :-
सं० H-08,
जयसवाल जयसवाल कॉलोनी
अरगोड़ा, राँची - 834002
(झारखण्ड)
फोन नं०: 0651-2241811
मो०: 9431101379

पत्रांक : 1070/NJ/23

दिनांक : 05/12/2023

नगर आयुक्त,
राँची नगर निगम, राँची।

विषय:- नागरिक सुविधा मद अन्तर्गत योजना का क्रियान्वयन करने के संबंध में।

उपरोक्त विषय के संबंध में कहना है कि मेरे विधान सभा क्षेत्र अन्तर्गत वार्ड नं० 36 अरगोड़ा महाबीर नगर में नीचे दिये योजना जनहित में अति आवश्यक है। अतः प्राथमिकता के आधार पर आम जनता की परेशानी एवं जनहित को ध्यान में रखते हुए नीचे दिये योजना को मेरे नागरिक सुविधा मद अन्तर्गत क्रियान्वयन करने संबंधी नियमानुकूल आवश्यक कारवाई की जाय। (प्राक्कलन की कॉपी संलग्न)।

346/07
16/12/24

क्र.सं.	योजना का नाम	प्राक्कलित राशि
1	वार्ड नं० 36 अरगोड़ा महाबीर नगर फेज 01 रोड नं० 05 सुरज देव यादव के घर से राजकुमार जी के घर तक आर.सी.सी. नाली निर्माण कार्य 200 फीट।	437200.00
2	वार्ड नं० 36 महाबीर नगर नेताजी चौक गौतम जी के घर से रमेश चन्द्र सिंह जी के घर तक आर.सी.सी. नाली निर्माण 290 फीट।	617200.00
3	वार्ड नं० 51 बास्को नगर देवी नगर रोड नं० 01 मे समुन्द्र मिर्धा के घर से ट्रान्सफर्मर तक आर.सी.सी. नाली निर्माण 780 फीट।	1986335.00
4	वार्ड नं० 36 महाबीर नगर फेज 2 अयाची नगर में रवि शंकर झा के घर से सतीश झा के घर होते हुए रोहित कुमार के घर तक आर.सी.सी. नाली निर्माण कार्य 1100 फीट।	2340700.00

11/12/2023
राँची नगर निगम, राँची

मोहम्मद

03/30/58
62/24

SG / Sangeeta Singh
16/12/2024

0/00000
(नवीन जयसवाल)

EE (S.H.)
3/12/2023

16/12/24

ON THE LETTER HEAD OF NAVEEN JAISWAL MLA

Letter No.: 1070/NJ/23

Date : 05/12/2023

Municipal Commissioner,
Ranchi Municipal Corporation,
Ranchi.

Subject: Regarding implementation of scheme under Citizen Facilities Item.

Regarding the above subject, I want to say that the scheme given below is very important in public interest in ward no. 36 Argora Mahabir Nagar under my assembly constituency. Therefore, keeping in mind the problems of the general public and public interest on priority basis, necessary action should be taken as per rules to implement the scheme given below under my citizen's facility item. (Copy of estimate attached).

Sl. No.	Name of the Scheme	Estimated Cost
1	Ward No. 36 Argora Mahabir Nagar Phase 01 Road No. X1 05 RCC drain construction work From Suraj Dev Yadav's house to Rajkumar ji's house 200 feet.	437200.00
2	Ward No. 36, Mahabir Nagar, Netaji Chowk, Gautam Ji's RCC drain construction 290 feet from the house to Ramesh Chandra Singh Ji's house.	617200.00
3	Ft. Ward no. 51, Basco Nagar, Devi Nagar Road No. 01 drain Construction from Samudra Mirdha's house to transformer 780.	1986335.00
4	drain construction from Ravi Shankar Jha's house to Rohit Kumar's house via Satish Jha's house in Ward No. 36 Mahabir Nagar Phase 2 Ayachi Nagar Work 1100 feet RCC	2340700,00

*Central to be done installation
part 2*

SD

08.02.2024

13

DAH - UDHP - 0001

31/01/24

108/02/2024

Akshay
08/02/24

R-2

दस्तावेज-500

सेवा में,

प्रशासक महोदय
शेंची नगर निगम, शेंची

प्रशासक
शेंची नगर निगम
शेंची

325/17
15/02/24

विषय: ⇒ वार्ड नं० 36 महावीर नगर फेज-2, अयाची
नगर में आर.सी.सी नाली निर्माण हेतु
अनापत्ति के संबंध में।

महोदय ;

1664
08/02/24

वार्ड नं० 36 महावीर नगर फेज-2 के
अंतर्गत अयाची नगर में आर.सी.सी नाली
निर्माण हेतु भावदिय के पास अनुरोध पत्र
समर्पित है। सभी नाली के मूखंड के
अन्तर्गत ही है।

SE Sanjeev
15/02/2024

अतः यह आपको सूचित किया

जा रहा है की हमारे मुहल्ले में इसको
सभी लोग इंतजार कर रहे हैं। और किसी
व्यक्ति को किसी तरह का कोई आपत्ति
नहीं है, और कार्य के दौरान किसी प्रकार
का कोई व्यवधान नहीं होगा, हम सभी का
इस काम के लिये पूर्ण जिम्मेदार होंगे।

EE (S.M)
16/2

16/2

विश्वासभाजन

IX

Translated

To,
Administrator, Ranchi
Municipal Corporation, Ranchi

Subject: Regarding approval for construction of RCC drain in Ward No. 36 Mahavir Nagar Phewa-2, Ayachi Nagar.

Sir,

Request letter has been submitted to the Bhavdig for construction of RCC drain in Amayi Nagar under Ward No. 36 Mahabir Nagar Phase-2. All the drains are within the plot.

Thereafter you are being informed that all the people in our locality are waiting for this and on one has any objection of any kind, and there will be no disturbance of any kind during the work, we will be fully responsible for this work.

SD

*Certified to be true translation
Rudra*

Prashant Kumar / Jodhpur	IX - 6206858441
राजीव शर्मा	6206397554
	7070092333
Sikender kumar	- 7004297505
TILKED XALXD	- 8987725863
Bhushan	- 9386315881
Putulshy	- 94708681
परिजाता	- 9334158191
जालुबी माच	- 60050024
खी शंकर शा	- 7319938825
मीरा देवी	- 8521412194
शोभन कुमार शा	- 7488444870
सुरेश चण्ड	- 9234391665
ANIKHA DEVI	
Poojara Nand.	993437001
Manju XALXD	- 9905598143
Movari	- 9532506242
Ramzi	- 8521412494
राज कुमिल	- 9631194432
Santiv	- 9002344682
संतोष	- 9798747058
Satrughan	- 9939911265
ANUD. KUMAR	- 9631500525
BIHAY PRASAD	- 9443951606
वासु मादव	- 9631295261
अशोक अमिनि	- 8709579945
Anil Kumar	- 8674965325
mantu Pandit	- 6206880335
LAL PABU	- 910400.6874

e-Procurement Committee की बैठक की कार्यवाही।

संदर्भ : एन0आई0टी0 सं0 184 / अधिनियम 02/07/2024
 बैठक का स्थान : अपर प्रशासक का कार्यालय कक्षा।
 बैठक की तिथि एवं समय : दिनांक 13.09.24 को अपराह्न 7 बजे।

उपस्थिति - निविदा निष्पादन समिति द्वारा दिनांक 13.09.24 को बैठक में एन0आई0टी0 सं0 184 के 18 गुप में डाले गये निविदा पर विचार किया गया जो निम्न प्रकार है -

उपस्थिति :-

क्रमांक	नाम	पदनाम	
1	श्री लालू प्रसाद	अपर प्रशासक रॉंची नगर निगम, रॉंची।	अध्यक्ष
2	श्री रामाशंकर राम	प्रमारी मुख्य अभियंता रॉंची नगर निगम, रॉंची।	सदस्य
3	श्री रविन्द्र कुमार	उप प्रशासक रॉंची नगर निगम, रॉंची।	सदस्य
4	श्री अनवर हुसैन	उप प्रशासक सह लेखा पदाधिकारी रॉंची नगर निगम, रॉंची।	सदस्य

अध्यक्ष अपर प्रशासक महोदय द्वारा निदेशित किया गया कि प्राप्त किये गये विभिन्न विकास योजनाओं के निविदा हेतु तैयार किये गये तुलनात्मक विवरणी पर चर्चा प्रारम्भ की जाय।

निविदा निष्पादन समिति द्वारा दिनांक 13.09.24 को बैठक में एन0आई0टी0 सं0 184 के 18 गुप में डाले गये निविदा पर विचार किया गया, जो निम्न प्रकार है :-

गुप सं0 01. Construction of PCC Road at sama gali 4 chiroundi near Panchmukhi mandir PCC road to House of PN Singh under Ward No- 03
 Estimated Cost: Rs-923023/-

क्र0म0	संवेदक का नाम	परिमाण विपन्न दर
1	Rahul Kumar, 3b, Nirmala Meera Apartment, Lane No 3, anand Gram, Near Park Prime, Morabadi, Ranchi University, Baryatu, Ranchi	25.7500% Below
2	M/S RB Construction, House No 31, Rajballam Niwas, Near King Land Public School, Hill View Road No 5, RIMS colony, Baryatu Road, Baryatu, Ranchi	29.55% Below

गुप सं0 01. में दो निविदाकारों का निविदा प्राप्त है। क्रम संख्या 01, Rahul Kumar, 3b, Nirmala Meera Apartment, Lane No 3, anand Gram, Near Park Prime, Morabadi, Ranchi University, Baryatu, Ranchi द्वारा परिमाण विपन्न दर से 25.7500 प्रतिशत कम दर उद्धृत किया गया है। क्रम संख्या 02, M/S RB Construction, House No 31, Rajballam Niwas, Near King Land Public School, Hill View Road No 5, RIMS colony, Baryatu Road, Baryatu, Ranchi द्वारा परिमाण विपन्न दर से 29.55 प्रतिशत कम दर उद्धृत किया गया है।

अतः न्यूनतम दर दाता क्रम संख्या 02, M/S RB Construction, House No 31, Rajballam Niwas, Near King Land Public School, Hill View Road No 5, RIMS colony, Baryatu Road, Baryatu, Ranchi को उनके द्वारा उद्धृत दर परिमाण विपन्न दर से 29.55% कम दर पर कार्य आवंटित करने का निर्णय निविदा निष्पादन समिति द्वारा लिया गया।

गुप सं0 02. Construction of RCC Drain and PCC road at Jai Prakash Nugar from house of Rijan Devi to house of Dahar Oraon under ward No-06
 Estimated Cost: Rs-1031941/-

No Tender

गुप सं0 02. में निविदा प्राप्त नहीं होने के कारण पुनः निविदा आमंत्रित करने हेतु निर्णय निविदा निष्पादन समिति द्वारा लिया गया।



Translated

Proceedings of the meeting of e-Procurement Committee.

Reference: NIT No. 184/Amdt dated 02.07.2024

Meeting place – said Office of the Additional Administrator

Date and time of meeting on 13.09.24 noon.

In the meeting held on 13.09.24 by the present tender execution committee, the tenders submitted in 18 groups of NIT No. 184 were considered, which are as follows:-

Attendance: -

Sl. No.	Name	Designation	
1.	Mr. Saurabh Prasad	Additional Administrator, Municipal Corporation Ranchi	Chairman
2.	Shri Ramashankar Ram	Chief-Engineer In Charge Municipal Corporation Ranchi	Member
3.	Mr. Ravindra Kumar	Deputy Administrator, Municipal Corporation Ranchi	Member
4.	Mr. Anwar Hussain	Accounts Officer, Municipal Corporation Ranchi	Member

The Chairman, Additional Administrator directed that discussion should be started on the comparative statement prepared for the tender of various development schemes received.

The tender execution committee in its meeting held on 13.09.24 considered the tenders submitted in 18 groups of NIT No. 184, which are as follows:

Group No. 01. Construction of PCC Road at sarna gali 4 chiroundi near Panchmukhi mandir PCC road to House of PN Singh under Ward No. 03

Estimated Cost: Rs. 923023/-

Sl. No.	Sensor name	Quantity bill rate
1	Rahul Kumar, 3b, Nirmala Meera Apartment, Lane No 3, Anand Gram, Near Park Prime, Morabadi, Ranchi University, Bariyntu	25.7500% Below

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Pune hnd.*

18

2	Ranchi M/S RB Construction, House No 31, Rajballam Niwas, Near King Land Public School, Hill View Road No 5, RIMS colony, Bariyatu Road, Bariyatu, Ranchi	29.55% Below
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Group No. 01, receives the tender of two tenderers. Sr. No. 01, Rahul Kumar, 3b, Nirmala Meera Apartment, Lana No 3. anand Gram, Near Park Prime, Morabadi, Ranchi University, Bariyatu, Ranchi has quoted a rate 25.7500 per cent lower than the bill of quantity rate. Sr. No. 02, M/S RB Construction, House No. 31, Rajballam Niwas, Near King Land Public School, Hill View Road No. 5, RIMS colony, Bariyatu Road, Bariyatu, Ranchi has quoted 29.55 per cent lower than the quantity bill rate.

Therefore, the Tender Execution Committee decided to allocate the work to the lowest rate payer no. 2 M/S RB Construction, House No. 31, Rajballasu Niwas, Near King Land Public School, fill View Road No. 5, RIMS colony, Bariyatu Road, Bariyatu, Ranchi

Group 02. Construction of RC Drain and PCC road at Jai Prakash Nagar from house of Rijan Devi to house of Dahar Oraon under ward No-06

Estimated Cast: Rs-1031941

No Tender

Due to no tenders being received in Group No. 02, the Tender Execution Committee decided to invite tenders again.

Certified to be true translation
[Signature]

ग्रुप सं० 10. Construction of RCC Drain at Mahabir Nagar Phase-02 Ayachi Nagar house of Ravi Shankar Iha to house of Rohit Kumar via house of Satish Jha under ward No-36

Estimated Cost: Rs-2340268/-

क्र०सं०	संवेदक का नाम	परिमाण विपन्न दर
1	Devendra Singh, Green Park, New Area, Morabadi Ranchi	33.5100% Below
2	Vardhan Construction, 53A, New Basti, Kadru, Doranda, Argora, Ranchi	21.68% Below

ग्रुप सं० 10 में दो निविदाकारों का निविदा प्राप्त है। क्रम संख्या 01, Devendra Singh, Green Park, New Area, Morabadi Ranchi द्वारा परिमाण विपन्न दर से 33.5100 प्रतिशत कम दर उद्धृत किया गया है। क्रम संख्या 02, Vardhan Construction, 53A, New Basti, Kadru, Doranda, Argora, Ranchi द्वारा परिमाण विपन्न दर से 21.68 प्रतिशत कम दर उद्धृत किया गया है।
अतः न्यूनतम दर दाता क्रम संख्या 01, Devendra Singh, Green Park, New Area, Morabadi Ranchi को उनके द्वारा उद्धृत दर परिमाण विपन्न दर से 33.5100% कम दर पर कार्य आवंटित करने का निर्णय निविदा निष्पादन समिति द्वारा लिया गया।

ग्रुप सं० 11. Construction of PCC road at Daud Nagar Dibdih PCC main road to house of Sarna Bhawan under ward No-36

Estimated Cost: Rs-234450/-

क्र०सं०	संवेदक का नाम	परिमाण विपन्न दर
1	Vishwajit Tiwari, LN Mishra Colony, Itki Road Hehal Ranchi	5.67% Below
2	Manish Kumar, House No 1739/A, Shiv Niwas, Saket Vihar, Harmu, Near Hanuman Mandir, Dorandra, Argora Ranchi	2.00% Below
3	Vardhan Construction, 53A, New Basti, Kadru, Doranda, Argora, Ranchi	21.68% Below

ग्रुप सं० 11 में तीन निविदाकारों का निविदा प्राप्त है। क्रम संख्या 01, Vishwajit Tiwari, LN Mishra Colony, Itki Road Hehal Ranchi द्वारा परिमाण विपन्न दर से 5.67 प्रतिशत कम दर उद्धृत किया गया है। क्रम संख्या 02, Manish Kumar, House No 1739/A, Shiv Niwas, Saket Vihar, Harmu, Near Hanuman Mandir, Dorandra, Argora Ranchi द्वारा परिमाण विपन्न दर से 2.00 प्रतिशत कम दर उद्धृत किया गया है। क्रम संख्या 03, Vardhan Construction, 53A, New Basti, Kadru, Doranda, Argora, Ranchi द्वारा परिमाण विपन्न दर से 21.68 प्रतिशत कम दर उद्धृत किया गया है।
अतः न्यूनतम दर दाता क्रम संख्या 03, Vardhan Construction, 53A, New Basti, Kadru, Doranda, Argora, Ranchi को उनके द्वारा उद्धृत दर परिमाण विपन्न दर से 21.68% कम दर पर कार्य आवंटित करने का निर्णय निविदा निष्पादन समिति द्वारा लिया गया।

ग्रुप सं० 12. Construction of PCC Road at Jagannathpur sai city near sai puspanjali N-1 under Ward No- 38

Estimated Cost: Rs- 733540/-

क्र०सं०	संवेदक का नाम	परिमाण विपन्न दर
1	Om Namah Shivay Construction, QR No DT2528, Ramnagar, Dhurwa, Ranchi	24.00% Below
2	Shivraj Construction, Chuna Bhatta, Road no 8, Jayprakash Nagar, Near Hanuman Mandir, Ratu road Ranchi	SOR

ग्रुप सं० 12 में दो निविदाकारों का निविदा प्राप्त है। क्रम संख्या 01, Om Namah Shivay Construction, QR No DT2528, Ramnagar, Dhurwa, Ranchi द्वारा परिमाण विपन्न दर से 24.00 प्रतिशत कम दर उद्धृत किया गया है। क्रम संख्या 02, Shivraj Construction, Chuna Bhatta, Road no 8, Jayprakash Nagar, Near Hanuman Mandir, Ratu road Ranchi द्वारा परिमाण विपन्न दर उद्धृत किया गया है।
अतः न्यूनतम दर दाता क्रम संख्या 01, Om Namah Shivay Construction, QR No DT2528, Ramnagar, Dhurwa, Ranchi को उनके द्वारा उद्धृत दर परिमाण विपन्न दर से 24.00% कम दर पर कार्य आवंटित करने का निर्णय निविदा निष्पादन समिति द्वारा लिया गया।

ग्रुप सं० 13. Construction of Drain at Patel Nagar Phase -2 from H-24 to Naresh house and Near Sarna Asthal under ward No-41

Estimated Cost: Rs- 156408/-

क्र०सं०	संवेदक का नाम	परिमाण विपन्न दर
1	Kadhey Krishna Construction, Qrt No DT246, Dhurwa, Ranchi	20.00% Below

ग्रुप सं० 13 में एक निविदाकारों का निविदा प्राप्त है। क्रम संख्या 01, Raghavendra Kumar Tiwari, Lalpur Peace Road, PO-Lalpur, PS-Lalpur, Ranchi द्वारा परिमाण विपन्न दर से 20.00% प्रतिशत कम दर उद्धृत किया गया है।
अतः एक सफल निविदाकार का निविदा प्राप्ति होने के कारण पुनः निविदा आमंत्रित करने हेतु निर्णय निविदा निष्पादन समिति द्वारा लिया गया।

2X

Group no. 10, Construction of RCC Drain at Mahabir Nagar house of Ravi Shankar Jha to house of Rohit Kumar via house of Satish Jha ward No-36

Estimated Cost: Rs-2340268

Sl. No.	Sensor name	Quantity bill rate
1	Devesta Singh, Green Park, New Asra, Morabadi Ranchi Vardhan	33.5100% Below
2	Vardhan Construction, 53A, New Basti, Kadru, Dornada, Argora, Ranchi	21.68% Below

In group number 10, two tenders were received from two tenders. Sl. No. 01 Devendra Singh, Green Park, New Area, Morabadi Ranchi has quoted 33.5100 percent less than the defined bill rate. Serial number 02 Vardhan Construction, 53A, New Basti, Kadru, Deranda, Argorz, Ranchi has quoted 21.68 percent less than the defined bill rate.

Hence, the decision was taken by the Tender Execution Committee to allot the work to the lowest rate bidder No. 01 Devendra Singh, Green Park, New Area, Morabadi Ranchi at a rate 33.5100% lower than the highest rate quoted by him in the Bill of Quantity.

Group 11. Construction of PCC road at Daud Nagar Dibdih PCC main road to house of Sarna Bhawan under ward No-36

Estimated Cost: Rs-234450/-

Sl. No.	Sensor name	Quantity bill rate
1	Vishwajit Tiwari, LN Mislira Colony, Itki Road Hehal Ranchi Manish Kumar, House No 1739/A, Shiv Niwas, Saket Vihar, Harma, Near Hanuman	5.67% Below
2	Manish Kumar, House No. 1739/A, Shiv Niwas, Saket Vihar, Harmu, Near Hamana Mandir, Dorandra, Argora Ranchi	2.00% Below
3	Vardhan Construction, 53A, New Basti, Kadru, Dornada, Argora, Ranchi	21.68% Below

Group 11 has received tenders from three tenders. Sr. 1 Vishwajit Tiwari, LN Mislira Colony, Itki Road Hehal Ranchi has quoted a rate 5.67 percent lower

*Attached to be the
Tender
and bid.*

21

than the bill of quantity rate. Serial No. 02, Manish Kumar, House No 1739/A, Shiv Niwas, Salint Vihar, Harmu, Near Hanuman Mandir, Dorandra, Argora Ranchi has quoted a rate 2.00 percent lower than the bill of quantity rate. Serial No. 03, Vardhan Construcción, 53A, New Basti, Kadru, Doranda, Argora, Ranchi has quoted 21.68 per cent lower than the bill of quantity rate.

Hence it was decided by the Tender Execution Committee to allot the work to the lowest bidder Sl. No. 3 Vardhan Construcción, 53A, New Basti, Kadru, Doranda, Argora at a rate 21.68% lower than the rate quoted by them in Bill of Quantities.

Group No. 12. Construction of PCC Road at Jagannathpur Sai City Near Sai Puspanjali N-1 under Ward No-38

Estimated Cost: Rs-7335404

Sl. No.	Sensor name	Quantity bill rate
1	Om Namah Shivay Construction, QR No DT2528, Ramnagar, Dhurwa, Ranchi	24.00% Below
2	Shivraj Construction, Chuns Bhatta, Road no 8, Jayprakash Nagar, Near Hanuman	SOR

In group no. 12, tenders have been received from two tenderers. Serial no. 01, Om Namah Shivay Construction, QR No DT2528, Ramnagar, Dhurwa, Ranchi has quoted a rate 24.00 percent lower than the quantity bill rate. Serial no. 02, Shivraj Construction, Chuna Bhatta, Road nu 8, Jayprakash Nagar, Near Hanuman Mandir Ratu road Ranchi has quoted the quantity bill rate.

Hence, it was decided by the Tender Execution Committee to allot the work to the lowest rate bidder No. 01, Om Namaly Shivay Construction, QR No DT2528, Ramnagar, Dhurwa, Ranchi at a rate 24.00% lower than the rate quoted by them in the Bill of Quantities.

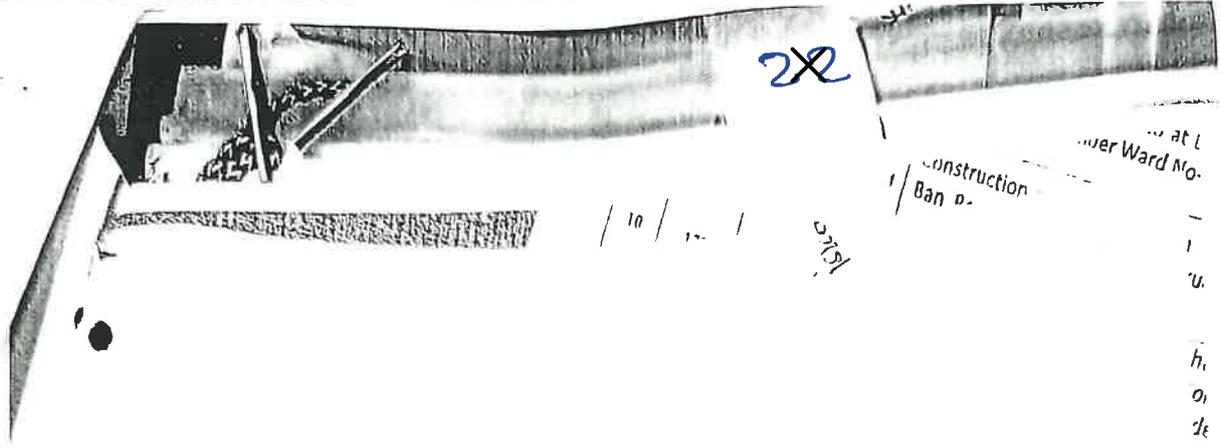
Group No. 13 Construction of Drain at Patel Nagar Phase -2 from H-24 to Naresh house and Near Sarna Asthal under ward No-41

Estimated Coat: Rs-156408

Sl. No.	Sensor name	Quantity bill rate
1	Radhey Krishna Construction, Qrt No DT246, Dhurva, Ranchi	20.00% Below

In Group No. 13, the tender of one tenderer has been received. Radhey Krishna Construction, Qrt No DT246, Dhurva, Ranchi has quoted a rate 20.00% less than the defined item rate. Hence, due to receipt of the tender of one successful tenderer, the decision to invite tenders again has been taken by the Tender Execution Committee.

*Contract to be done
inclusion
must be*



ग्रुप सं० 14, Construction of RCC Drain at Bhawanipur Doranda from Basanti Devi to main drain under
Ward No-44 Estimated Cost: Rs-130213/-

क्र०स०	संवेदक का नाम	परिमाण विपत्र दर
1	Bhoomi Construction, Mani Tola, Millat Colony, PO+PS- Doranda, Ranchi	12.66% Below

ग्रुप सं० 14, में एक निविदाकारों का निविदा प्राप्त है। क्रम संख्या 01, Bhoomi Construction, Mani Tola, Millat Colony, PO+PS- Doranda, Ranchi द्वारा परिमाण विपत्र दर से 12.66% प्रतिशत कम दर उद्धृत किया गया है।
अतः एक सफल निविदाकार का निविदा प्राप्त होने के कारण पुनः निविदा आमंत्रित करने हेतु निर्णय निविदा निष्पादन समिति द्वारा लिया गया।

ग्रुप सं० 18, Construction of PCC road at Veer Kunwar Singh Colony Hinoo from infront of Sanju
Thakur house under ward No-49 Estimated Cost: Rs-333872/-

क्र०स०	संवेदक का नाम	परिमाण विपत्र दर
1	Bhoomi Construction, Mani Tola, Millat Colony, PO+PS- Doranda, Ranchi	20.26% Below

ग्रुप सं० 18, में एक निविदाकारों का निविदा प्राप्त है। क्रम संख्या 01, Bhoomi Construction, Mani Tola, Millat Colony, PO+PS- Doranda, Ranchi द्वारा परिमाण विपत्र दर से 20.26% प्रतिशत कम दर उद्धृत किया गया है।
अतः एक सफल निविदाकार का निविदा प्राप्त होने के कारण पुनः निविदा आमंत्रित करने हेतु निर्णय निविदा निष्पादन समिति द्वारा लिया गया।

बैठक सधन्यवाद समाप्त की गई ।

13/09/24
उप प्रशासक
सह
लेखा पदाधिकारी
राँची नगर निगम, राँची ।

10/9/24
उप प्रशासक
राँची नगर निगम, राँची ।

प्रभारी मुख्य अभियंता
राँची नगर निगम, राँची ।

अपर प्रशासक
राँची नगर निगम, राँची ।

23

Group No. 14, Construction of RCC Drain at Bhawanipur Doranda from Basanti Devi to main drain under Ward No-44

Estimated Cost: Rs-130213

Sl. No.	Sensor name	Quantity bill rate
1	Bhoomi Construction, Mani Tola, Millat Colony, PO+PS- Dorlinda, Ranchi	12.66% Below

In group number 14, tender of one tenderer has been received. Serial number 01 Bhoomi Construction, Mani Tola, Millat Colony, PO+PS-Doranda, Ranchi has quoted a rate 12.66% less than the quantity bill rate. Hence, due to receipt of tender from one successful tenderer, the decision to invite tender again was taken by the tender execution committee.

Group 18, Construction of PCC road at Veer Kunwar Singh Colony Hinoo from in front of Sanju Thakur house under ward No-49

Estimated Cost: Rs-333872/-

Sl. No.	Sensor name	Quantity bill rate
1	Bhoomi Construction, Mani Tola, Millat Colony, PO+PS- Dorlinda, Ranchi	20.26% Below

In group number 18, tender of one tenderer has been received. Serial number 01, Bhoomi Construction, Mani Tola, Millat Colony, PO-PS-Doranda, Ranchi quoted a rate 20.26% less than the quantity bill rate. Hence, as the tender of one successful tenderer was received, the decision to invite tenders again was taken by the tender execution committee.

The meeting was concluded with thanks.

SD

Witness to be the tender execution committee
[Signature]



कार्यालय; राँची नगर निगम, राँची।

(अभियंत्रण शाखा)

कचहरी रोड, राँची, पिन 834001

e-mail :- support@ranchimunicipal.com

पत्रांक -

2824/eg

प्रेषक

कार्यपालक अभियंता,
राँची नगर निगम, राँची।

सेवा में

Devendra Singh,
New Area, Morabadi, Ranchi.

विषय -

Construction of RCC Drain at mahavir nagar phase 02 ayachi nagar house of ravi sankar jha to house of rohit kumar via house of satish jha under ward no 36 का कार्यदेश।

एकरारित राशि : 15,56,044/- (पन्द्रह लाख छप्पन हजार चौवालीस रुपये मात्र)

एन० आई० टी० नं० :-184/अभि०, दिनांक :- 02.07.2024, ग्रुप संख्या :- 10

प्रसंग :-

एकरारनामा सं०182/2024-2025

महाशय,

विषयान्तर्गत कार्य का कार्यदेश निम्न शर्त पर निर्गत किया जाता है :-

- कार्य का मार्ग रेखांकन/कार्य स्थल प्रभारी अभियंता से प्राप्त कर लें। इस मार्ग रेखांकन/कार्य के स्थल में किसी भी तरह के परिवर्तन के लिये मुख्य कार्यपालक पदाधिकारी का लिखित आदेश आवश्यक होगा। अपने मन से या नागरिकों के दबाव से बदलाव नहीं किया जायेगा।
- कार्य करने से पहले यंत्र-संयंत्र जिसमें विटुमिन कार्य के लिये सैलर, वाटर टैंकर, टार वॉयलर आदि तथा पी०सी०सी० कार्य के लिये कंक्रीट मिक्सचर, प्लेट एवं नोजल भाइरेटर, क्यूब बनाने के लिये मोल्ड आदि सम्मिलित है, स्थल पर मौजूद रखना आवश्यक है। अन्य जाँच विटुमिन कार्य हेतु आवश्यकतानुसार समर्पित करना अनिवार्य होगा।
- कार्य शुरू करने के पहले पानी की उपलब्धता पर विशेष ध्यान देना है ताकि डब्लू०बी०एम० कार्य/नाली निर्माण कार्य एवं पथ में सीमेंट से ढलाई कार्य के दौरान एवं कार्य समाप्ति के बाद क्यूरिंग के लिये पानी की कमी नही हो पाये। अगर क्यूरिंग में कमी पायी गयी तो भुगतान रोकने सहित आगे कार्य आर्वाइट नहीं करने संबंधी निर्णय लिया जायेगा।
- कार्य शुरू करने के पहले सभी निर्माण सामग्री आदि इकट्ठा कर लें। सामग्री उचित गुणवत्ता का होना चाहिए। इस आशय का प्रमाण पत्र साईट ऑर्डर बुक पर प्रभारी अभियंता से प्राप्त कर लें। अगर आवश्यक हुआ तो गुण नियंत्रण जांच कराया जा सकता है, जो की कनीय अभियंता की उपस्थिति में कराना अनिवार्य होगा। सभी तरह के गुण नियंत्रण जांच का खर्च संवेदक को स्वयं वहन करना पड़ेगा।
- एकरारनामा के उपरान्त कार्य योग एक सप्ताह के अन्दर सौंपे।
- दो अदद Site Order Book संधारित किये जाये। जिसे एक स्थल पर, दूसरा कनीय अभियंता के पास रहेगा। Site Order Book कार्यपालक अभियंता से सत्यापित होगा।
- कार्य स्थल पर शिलान्यास एवं उद्घाटन का शिलापट्ट लगाना अनिवार्य होगा।
- कार्यस्थल पर लेवर संबंधी कोई परेशानी या अचर कोई हानि कार्रियों को होता है यथा दुर्घटना, विजली करन्ट लगना तो उसकी जवाबदेही संवेदक होगी।
- मिक्सिंग के समय सामग्रियों का अनुपात, पानी की मात्रा में जरा भी भिन्नता नहीं होनी चाहिए अन्यथा कार्य की गुणवत्ता में त्रुटि आने पर उपरोक्त कड़िका 3 में वर्णित कार्रवाई की जायगी। (सीमेंट कार्य के लिये)
- सटरिंग के दोष के कारण निर्माण के एज में विकार नहीं आनी चाहिए। (सीमेंट कार्य के लिये)

28



11. कांथेक्शन में त्रुटि नहीं होनी चाहिये। इसको लिये आवश्यकतानुसार नोजल एवं प्लेट माइक्रोटर का उचित उपयोग करना पड़ेगा। (सीमेंट कार्य के लिये)
12. किसी भी समय उपयोग में लाए जा रहे सभी, निर्माण सामग्री एवं गिक्का की जांच की जा सकती है। क्यूब जांच के लिये 7 दिन टेस्ट के लिये 3 क्यूब एवं 28 दिन टेस्ट के लिये 3 क्यूब बनवाना होगा। क्यूब जांच कनीय अभियंता की उपस्थिति में कराना अनिवार्य होगा अन्यथा जांच प्रतिवेदन अमान्य घोषित किया जा सकता है। अन्य जांच (अगर आवश्यक हुआ) हेतु खर्च वहन करना होगा। सड़क निर्माण से संबंधित सामग्री उचित विशिष्टियों के अनुरार होने चाहिये।
13. क्यूरिंग के लिये क्यारी बनाना, पानी से भिगोकर जूट का बोरा ढँकना आदि प्रक्रिया अपनायी जाय। क्यूरिंग में किसी भी तरह की त्रुटि मान्य नहीं होगी। प्रायः देखा जाता है कि ढलाई कार्य पूर्ण हो जाने के बाद संवेदक क्यूरिंग कार्य को महत्व नहीं देते हैं जबकि क्यूरिंग कंक्रीट के लिये अनिवार्य है। (सीमेंट कार्य के लिये)
14. कंक्रीट को सेटिंग के लिये पर्याप्त समय मिले इसके लिये ट्रफिक कंट्रोल के लिये बेरियर लगाना, चौकीदार रखना आवश्यक होगा अन्यथा कंक्रीट के उपरी सतह में सीमेंट कोटिंग के खराब हो जाने संबंधी कोई बहाना स्वीकार नहीं होगा। (सीमेंट कार्य के लिये)
15. प्रीमिक्स कारपेट, बी0एस0जी0 या लेमलिंग कोर्स के लिये मानक अनुपात में विशिष्टियों के अनुरूप दोष रहित सामग्रियों के मिश्रण का उपयोग करना होगा।
16. उचित गुणवत्ता की सामग्री उपयोग में लाना होगा। इसके लिये किसी भी तरह का लीड संबंधी दावा मान्य नहीं होगा।
17. कार्य समाप्ति की तिथि एकरारनामा में अंकित है। स-समय कार्य समाप्त करें। सामान्य परिस्थिति में अवधि विस्तार मान्य नहीं होगा।
18. साईड सोलिंग सही ढंग से फर्म ग्राउण्ड पर किया जाना चाहिये। (पथ कार्य के लिये)
19. निविदा एवं एकरारनामा की शर्तों का पालन अनिवार्य होगा।
20. आवंटित कार्य समय पर पूरा करेंगे अन्यथा किसी भी परिस्थिति में समय वृद्धि नहीं दी जायेगी एवं एकरारनामा के अनुसार कार्रवाई की जायेगी।
21. कार्य पूर्ण करने के पश्चात संवेदक कार्यालय को सूचित करेंगे।
22. कार्य शुरू करने की तिथि कार्यादेश निर्गत तिथि से मान्य होगा।
23. निविदा से संबंधित विशेष शर्तें एकरारनामा का अंग होगा।
24. EPF/ESIC प्रमाण पत्र एक माह के अन्दर कार्यालय में जमा करना सुनिश्चित करेंगे।

विश्वासमाजन

कार्यपालक अभियंता
रॉंची नगर निगम, रॉंची।

ज्ञापांक..... 2824/EG/ राँची, दिनांक..... 19/10/24/ प्रतििलिपि :- संबंधित सहायक अभियंता/कनीय अभियंता, रॉंची नगर निगम, रॉंची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

कार्यपालक अभियंता
रॉंची नगर निगम, रॉंची।

ज्ञापांक..... 2824/EG/ राँची, दिनांक..... 19/10/24/ प्रतििलिपि :- प्रशासक, रॉंची नगर निगम, रॉंची को सूचनार्थ समर्पित।

कार्यपालक अभियंता
रॉंची नगर निगम, रॉंची।

स्वीकृत

26

Office: Ranchi Municipal Corporation, Ranchi.

(Engineering Branch)

Kutchery Road, Ranchi, Pin 834001

e-mail: support@ranchimaniripost.com

Letter No. 2824/g

Date: 14/10/24

Sender,

Executive Engineer,
Ranchi Municipal Corporation, Ranchi.

To,
Devendra Singh,
New Area, Morabadi, Ranchi.

Subject: Construction of RCC Drain at mahavir nagar phase 02 ayachi nagar house of ravi sankar jha to house of rohit kumar via house of satish jha under ward no 36

Agreement settled: Rs. 15,56,044/- (Rupees fifteen lakh fifty six thousand forty four only) NIT No.:-184/Act, Dated 02.07.2024, Group No.: 10

Context:- Agreement No. 182/2024-2025

Sir,

The work order for the work under the subject is issued on the following conditions:-

- 1) Obtain the route plan/work site from the engineer in charge. For any change in this route plan/work site, a written order of the Chief Executive Officer will be necessary. Changes will not be made on one's own or under pressure from citizens.
- 2) Before starting the work, it is necessary to keep the machinery present at the site which includes roller, water tanker, tar boiler etc. for electrical work and concrete mixer plate and nozzle vibrator for PC sheet work,

Certified to be true and correct

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mould for making cubes etc. It will be necessary to dedicate other machinery as per the requirement for electrical work.

- 3) Before starting the work, special attention has to be paid to the availability of water so that there is no shortage of water for curing during WBM work/drain construction work and cement casting work in the road and after the completion of the work. If any deficiency is found in curing, then a decision will be taken to stop payment and not to allot further work.
- 4) Before starting the work, collect all the construction material etc. The material should be of proper quality. Obtain a certificate to this effect from the engineer in charge on the site order book. If necessary, quality control checks can be done, which will be mandatory to be done in the presence of the junior engineer. The contractor will have to bear the cost of all types of quality control checks.
- 5) After the agreement, start the work within one week.
- 6) Two Site Order Books should be maintained. One will be at the site and the other will be with the junior engineer. The Site Order Book will be verified by the Executive Engineer.
- 7) It will be mandatory to install the foundation stone and inauguration plaque at the work site.
- 8) If there is any labour related problem or any harm to the workers at the workplace such as accident, electric shock etc. the contractor will be responsible for it.
- 9) At the time of mixing, there should not be any difference in the estimation of the ingredients and the quantity of the additives; otherwise, if there is any defect in the quality of the work, then the action mentioned in paragraph 3 above will be taken (for cement work).
- 10) The edges of the construction should not be deformed due to defects in shuttering. (For cement work)
- 11) There should be no error in compaction. For this, proper use of novel and plate vibrator will have to be made as per the requirement. (For cement work)
- 12) All construction materials and minerals being used at any time can be tested at anytime. For cube testing, 3 cubes have to be made for 7 days test and 3 cubes for 28 days test. It is mandatory to conduct the cube

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Paul Paul*

28

test in the presence of a junior engineer otherwise the test report can be declared invalid. Expenses for other tests (if required) will have to be borne. Materials related to road construction should be as per proper specifications.

- 13) Processes like making beds for curing, covering with jute sack soaked in water etc. should be adopted. Any kind of error in curing will not be accepted. It is often seen that after completion of casting work, contractors do not give importance to curing work whereas curing is essential for concrete. (For cement work)
- 14) To ensure that the concrete gets sufficient time to set, it is necessary to install barriers for traffic control and keep watchmen, otherwise no excuse will be accepted regarding the deterioration of the cement coating on the upper surface of the concrete. (For cement work).
- 15) For premix carpet, BSG or levelling course a mixture of defect-free materials as per specifications in standard proportions shall be used.
- 16) Material of proper quality must be used. For this, any kind of lead related claim will not be accepted.
- 17) The date of completion of work is mentioned in the agreement. Complete the work on time. Under normal circumstances, extension of time will not be accepted.
- 18) Side soling should be done properly on firm ground. (for path work)
- 19) Compliance with the terms and conditions of the tender and agreement will be mandatory.
- 20) Allotted work will be completed on time otherwise under no circumstances extension of time will be given and as per the agreement, action will be taken.
- 21) After completion of the work the contractor will inform the office.
- 22) The date of starting of work will be valid from the date of issue of work order.
- 23) Special conditions relating to the tender shall form part of the agreement.
- 24) Will ensure to submit EPF/ESIC certificate in the office within one month.

*certified to be true
translation
Paul Paul*

SD

28

R-5

दि. सं. : 22/10/20

श्रीवा भी

कार्यपालक सचिवता
रांची नगर विभाग, रांची

विषय :- रामविर नगर, फीफ, अगाची नगर
में चल रहा वाला विभागा कार्य में बढावर्गी
के संबंध में (Tender no 184/10)

महोदय,

वॉर्ड नं 36 अगाची नगर में एक नाला
निर्माण का कार्य चल रहा है, जोकी 1154 फीट
का है, मुहल्ला में चल रहा कार्य से
लगभग सभी के घर के सामने नाला से
पारेंगा, लेकिन कुछ कम्बर्कि कम हो जाने
के कारण मुहल्ला के 10 घर इस जुकेब
से बंचित हो रहा है।

दि. सं. 22/10/20

आप श्रीमान से अनुरोध है कि

Tender no 184/10 को 150 फीट बढाये

का कस्ट करे, और कारिरर contractor
को अनुमति दिया जाये की इस कार्य को
करके मुहल्ला की नाला सभी मुहल्ला
वासी के घर तक पंजाम जाये।

(नाला बढावरी परियोजना राहु के कर से
गंतु पंडित के ना तक)

आपका पियरवाली
रांची मुहल्ला राहु

~~30~~

Date: 22/10/24

To,
Executive Engineer Ranchi
Municipal Corporation Ranchi

Subject: In view of the increase in the ongoing drain construction work in Mahavir Nagar, Fap 2, Agachi Nagaer (Tender no 184/10)

Sir,

A drain construction work is going on in VOD 10 - ward No-36 Agachi Nagar, which is 1154 ft. Due to the ongoing work in the locality, drains are being constructed in front of almost all the houses, but due to but due to some reduction in the length, 10 houses of the locality are being deprived of this facility.

So it is requested to sir Please extend tender No. 184/10 to 150 ft and give permission to the working contractor. That by doing this work the locality will also become operational and the residents of the locality will be able to avail this facility

SD

*certified to be true translation
and signed*

समय समय 947156379

म-इंफॉर्म 7541801134

1) विनोद साहू 7986730314

2) TINKU KUMAR 912340049

3) जयम 9934371830

4) Nisha Kumari 7546829988

1) Ramesh Kumar 9576540359

2) जयज कुमार् 9905311801

3) Akash Bannan 725044129

4) श्याम श्याम 7004928300

1) मणिम शर्मा 6203119337

2) Eimku Budit

3) B.R. Sha 6005009024

1) संजु देवी 7541801134

2) संजय शर्मा — 6207285423

3) Manish Pandit - 7739473717

4) Rahul Pandit - 6207264986

5) Jankant Pandit - 9264242116

6) Suresh Kumar - 2002344682

7) Raj Kumar

8) Bittu sha 0000000000